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SHRI ARUN SINGH: Once in two years was intended to mean calendar years. From 1953 to 1981, this committee has met fairly regularly, except during 1970-1979 when only one meeting was held. The Member's suggestion is definitely noted and we will ensure that this committee meets regularly and all problems are taken care of.

SHRI B. SATYANARAYAN REDDY: I would like to know whether any criterion has been laid down for meeting of this committee, and if not, what other criterion you are going to have.

SHRI ARUN SINGH: This is a nonstatutory committee. It has, therefore, no criterion so far meetings are concerned. However, this is a committee to look after the Terriotorial Army and as I have already said, Member's suggestion has been noted.

MR. CHAIRMAN: Next question

Guidelines for Change of Cadre by Women Officers if the All India Services

*447. SHRI SUBAS MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently issued certain guidelines for granting cadre changes for women officers of the All India Services; and

(b) if so, what are the details of the guidelines issued to ensure that the spouses work in the same area?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) A statement is laid on the Table of the House.

Statement

Guidelines for change of cadre by women officers of the All India Services

The Government have issued guidelines on 3rd April, 1986 which, *inter-alia*, cover he following categories of members of the All India Services:—

(i) Where the spouses belong to different cadres of the same All India Service or two of the All India Services, namely, I.A.S., I.P.S., and I.F.S. One spouse will be transferred to the cadre of the other spouse subject to the condition that the spouse concerned does not ordinarily get transferred to his/her home state. Where either of the spouses is in the process likely to get transferred to his/her home state, cadre change for both the spouses is considered for a third state;

(ii) Where one spouse belong to one of the All India Services and the other spouse belong t_0 one of the Central Services;

The Cadre controlling authority of the Central Service may post the officer to the station, or if there is no post in that station, to the State where the other spouse belonging t_0 All India Service is **posted.**

(iii) where one spouse belongs to an All India Service and the other spouse belongs to a Public Sector Undertakings;

The spouse employed under the Public Sector Undertakings may apply to the competent authority and the said authority may post the said officer to the station, or if there is no post under the PSU in that station, to the State where the other spouse is posted.

State Governments have also been requested to consider the desirability of issuing similar guidelines in respect of their employees.

MR. CHAIRMAN: Mr. Subas Mohanty.

SHRI SUBAS MOHANTY: I have no supplementaries to ask,

SHRIMATI JAYANTHI NATARA-JAN: Sir, from the answer of the hon. Minister, I find that only in regard to the All India Services, there is an embargo on being posted to the home State. Is there any reason for such an embargo? Secondly, if there is no reason, why the same embargo has not been extended to the Central Services and all the public sector undertakings?

SHRI P. CHIDAMBARAM: Sir, it is only the three All India Services which have State cadres, the I.A.S., the I.P.S. and the Indian Forest Service. Appointments to these cadres are made o_n the basis of insider outsider ratio of 1:2. The Central Services do not have any such State cadres. Therefore, the question of an officer being posted to his or her home State does not arise. The reason is because by obtaining an inter-cadre transfer, we do not want an officer to go back to his or her home State affecting the original allocation on insider-outsider ratio.

SHRI JAGESH DESAI: Mr. Chairman, Sir, in the statement, it has been mentionett "State Governments have also been requested to consider the desirability of issuing similar guidelines in respect of their employees". I would like to know when this request was made and what is the response of the State Governments to your circular?

SHRI P. CHIDAMBARAM: Sir, the request was made to the State Governments by a letter dated 8th August, 1986. We do not yet have any response from the State Governments. But we know that some State Governments, even before we issued these orders, have issued guidelines. For example, I know the Tamil Nadu Government have some guidelines. But we have not yet received any officially formulated guidelines in response to our lette.

श्री सुरेन्द्रजीत सिंह अहलूवालिया : सभापति महोदय, इस सवाल के जवाब में सिर्फ उन के बारे में बताया गया है कि जो विवाहित हैं । लकिन जो ग्रविवाहित लड़-किया हैं ग्रौर ग्राई०ए०एस०, ग्राई०पी०एस० या प्राई०एफ०एस० में हैं, वह ग्रगर स्टेट कैंडर में ग्रपने को ट्रांसफर कराना चाहती हैं तो उसके लिये क्या उपाय हैं ?

SHRI P. CHIDAMBARAM: We are not encouraging inter-cadre change. In fact, we want everyone to feel and believe that he or she can work in any part of India.

MR. CHAIRMAN: Question No. 448. Shrimati Renuka Chowdhury. If you do not g_0 back to your seat, I will not allow you to put your question.

SHRIMATI RENUKA CHOWDHURY: Yes Sir. Question No. 448.

Professionals and Technocrats in Top Positions in Ministries

*448. SHRIMATI RENUKA CHOWDHURY:† SHRI TALARI MANOHAR:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the Times of India dated the 28th September, 1986 regarding the replacement of the professional Secretary of the Petrochemicals Department with an IAS officer;

(b) whether similar action was also taken recently in the Ministry of Agriculture, consequent to the resignation of a top technocrat who left to take up an international assignment in Manila; and

(c) if so, whether Government propose to clarify its policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINIS-TRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Government are aware of the news item referred to in part (a) of the question.

(b) The Ministry of Agriculture had a technocrat as Secretary from 31-3-1979 to 3-4-1980. Since then the post has been held by non-technocrats. The technocrat Secretary was elevated to the post of Member, Planning Commission i_n April 1980, from where h_e went over to an international assignment at Manila.

(c) Appointments to senior posts in the Ministries/Departments of the Government of India are normally made from various organised Services. For posts at the senior levels, outstanding scientists, technocrat, economists etc. are also considered keeping in view the specific requirements of such posts and the experience and qualifications of persons available in the field of choice. Most of the Ministries/Departments which are predominently of a technical charcter already have technocrats at the senior levels. Moreover, senior posts included in the various professional cadres of organised Services are filled by Members of the respective professional/

[†]The question was actually asked on the floor of the House by Shrimati Renuka Chowdhury.